## GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO-1017 ANSWERED ON- 15/12/2022

## DISCIPLINARY ACTION IN INDIAN FOREIGN SERVICE

1017. SHRI A. D. SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether any 'dead wood' has been identified in the Indian Foreign Service (IFS) and if any compulsory retirement, has been effected as in other departments and services;
- (b) the number of errant officers who have been prosecuted over the last 10 years in Ministry;
- (c) the number of officials who were suspended or continue under suspension on date and for what periods; and
- (d) whether it is a fact that suspended officers get reinstated without any penalty and officers recalled from postings abroad after a small cooling off are again sent out on postings, white washing all past misdeeds?

## **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN)

(a) to (d) Ministry of External Affairs has in place a robust system for conduct of disciplinary proceedings, whenever the need arises, against its officers, based on the duly laid down procedures under the relevant rules of the Government of India. The disciplinary proceedings are initiated against officers after thorough investigation. Transfers and postings are done based on administrative and functional grounds taking into account all other relevant factors, including disciplinary proceedings, if any. One Indian Foreign Service Officer has been retired under clause (j) of Rule 56 of the Fundamental Rules in 2022.

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